अंग हैं, कार्यान्वयन के लिए अनुमोदित किया जा चुका है और उन पर काम शुरू हो चुका है। आशा है कि इस योजना के 2000 ईस्वी तक सफलतापूर्वक पूरा हो जाने पर इस से लगभग 56 मिलियन टन कोक कर और अकोककर कोयले का उत्पादन होने लगेगा।

Negotiations with Japanese Company for Mining Project

4907. SHRI ARJUN SETHI: Will the Minister of ENERGY be pleased to state:

(a) whether there had been some negotiations with a group of Japanese Company for setting up an export-oriented project for mining coal in India; and

(b) if so, the details regarding the agreement reached, if any, between the two countries?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No, Sir.

(b) Does not arise.

Issue of Licences to M/s. CIPLA

4908. SHRI ERA ANBARASU: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of licences for bulk drugs and formulations issued to CIPLA with the dates and other details;

(b) whether it is a fact that many of them have not been implemented; if so, the reasons thereof; and

(c) whether Government have cancelled these licences; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (c). Implementation of licences issued for bulk drugs alone is monitored. M/s. CIPLA have been issued 25 industrial licences for the manufacture of bulk drugs. The details of these licences as well as their present position are given in the Annexure. [*Placed in Library. See* No. LT—3262/81] Out of the 25 industrial licences issued, 17 are reported to have been implemented, 3 have been cancelled and action to cancel another licence which has been surrendered by the company is being taken. Reasons for non-implementation of the remaining 4 licences are being ascertained and appropriate action will be taken accordingly.

दिल्ली वक्फ संपत्ति पर अनधिकृत कब्जा

4909. **श्री अशफाक हुसैन :**

श्री अशफाक हुसैन : क्या **विधि न्याय और कम्पनी कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में वक्फ संपत्ति पर लोगों द्वारा 15 अगस्त, 1947 के बाद भारी पैमाने पर अनधिकृत कब्जा किया गया था;

(ख) यदि हां, तो ऐसी वक्फ संपत्ति का ब्यौरा क्या है और ऐसे अनधिकृत कब्जों को खाली कराने के लिए सरकार द्वारा अब तक क्या कदम उठाए गए हैं और इस बारे में कितनी सफलता प्राप्त हुई है;

(ग) ऐसी संपत्ति से अनधिकृत कब्जे को खाली कराने के लिए सरकार द्वारा भविष्य में क्या प्रभावी कदम उठाने का विचार है;

(घ) क्या दिल्ली विकास प्राधिकरण ने भी कुछ वक्फ संपत्ति पर कब्जा किया है;